

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 567/MP/2014

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member**

**Date of Hearing: 15.1.2015
Date of Order : 12.2.2015**

In the matter of

Seeking permission for drawl of start-up power for Unit-2 under DSM and for extension of the period for injection of infirm power for testing including full load testing of DB Power's Chhattisgarh Plant-Unit-2 (600 MW), beyond six months from initial synchronization.

And

In the matter of

DB Power Limited
5th Floor, Corporate block, D.B. City Park,
DB City, Area Hills, Opposite MP Nagar,
Zone-1, Bhopal-462 016

...Petitioner

Vs

Western Regional Load Despatch Centre
F-3, M.I.D.C. Area, Marol,
Andheri (East), Mumbai-400 093

Western Regional Power Committee
F-3, M.I.D.C. Area, Marole,
Opp SEEPZ, Central Road,
Andheri (East), Mumbai-400 093

.....Respondents



Following were present:

Shri Deepak Khurana, Advocate, DB Power
Shri Vikas Adhia, DB Power
Shri Prashant Panda, DB Power
Shri Sukhbir Singh, DB Power
Shri H.Sharma, DB Power
Ms. Pragya Singh, WRLDC

ORDER

This petition has been filed by the petitioner, DB Power Limited under Clause (7) of Regulation 8 of the Central Electricity Regulatory Commission (Grant of connectivity, Long-term Access and Medium-term Open access in inter-State transmission and related matters) Regulations, 2009 as amended from time to time (Connectivity Regulations) and Central Electricity Regulatory Commission (Deviation Settlement Mechanism) Regulations, 2014 with the following prayers:

"(a) Allow the petitioner to draw start up power for Unit-2 under DSM for the period when Unit-1 is not in operation;

(b) Allow the petitioner extension of period for testing including full load testing and consequent injection of infirm power by Unit-2 beyond 6 months of initial synchronization and up to 30.6.2015 or the date of COD of Unit-2, whichever is later ;

(c) Delay in filing this petition may be condoned; and

(d) Pass any other order as it may deem fit in the circumstances mentioned above."

2. The petitioner is setting up 1200 MW (2X600 MW) thermal power project ("the project") at Village Baradarha Janjgir Champa District, in the State of Chhattisgarh. The BTG package for the project is supplied, erected and executed by BHEL and Balance of Plant as well as civil works is executed by L&T.

3. The Unit-1 of the project achieved oil synchronization with grid on 9.10.2013. Further, the coal synchronization and full load was achieved on 23.2.2014 and the same is ready for commercial production. However, the Unit-1 is, at present, not operational due to the following reasons:

(i) Pursuant to the execution of the Power Purchase Agreement with the Tamil Nadu Generation and Distribution Company Limited (TANGEDCO) for 208 MW, the petitioner was granted LTA by CTU for 36 MW from 1.6.2014 to 31.7.2014 and for the full quantum of 208 MW from 1.8.2014 till 30.9.2028.

(ii) CTU vide its letter dated 22.9.2014 deferred the operationalization of LTA by treating the application made in the month of November, 2013 as an application made in the month of January, 2014. Aggrieved by the said decision of CTU, the petitioner filed the Petition No. 376/MP/2014 before this Commission which is under consideration.

(iii) Deferment of operationalization of LTA by PGCIL has led to shutting down of operations of Unit-1. As a result, the petitioner is not able to avail start up power for Unit-2 from Unit-1.

(iv) WRLDC vide its letters dated 8.12.2014 and 15.12.2014 directed the petitioner not to draw start-up power under Deviation Settlement Mechanism.

4. The petitioner has submitted that the Unit-2 of the project achieved oil synchronization with grid on 30.3.2014 but due to reasons beyond its control, the COD of Unit 2 could not be achieved within the stipulated time due to technical reasons. The Commission vide order dated 24.9.2014 had allowed injection of infirm power from Unit-2 of the project for testing including full load testing up to 31.12.2014 or the actual date of commercial operation, whichever is earlier. The petitioner has submitted that COD of Unit-2 could not be achieved by 31.12.2014 due to cancellation of coal block and non-availability of coal linkage.

5. The petitioner has submitted that considering the current resources deployed by BHEL and L&T, the pending systems/works are expected to be completed by March, 2015 as under:

A	BTG (BHEL)	December 2014
1	Turbine Driven BFP (2 Nos)	January 2015
2	Operating Platforms (for BTG)	January 2015
3	Retro fitment of Boiler Mills	January 2015
4	Inspection of Generator Rotor & Assembly	Complete
5	ESP (all passes)	Complete
B	BoP (L&T)	March 2015
1	Coal Handling System (Tripper & Dust Extraction systems)	January 2015
2	Dry Ash Handling System	February 2015
3	Wet Ash Handling System	February 2015
4	CW side stream filtration system, CW chemical dosing system and chlorination dosing system	March 2015
5	Condensate polishing Unit	March 2015
6	Boiler Elevators, Roads / Drains etc	March 2015
C	Additional systems	March 2015
1	Mill reject Handling System	March 2015

6. The petitioner has submitted that the commissioning, coal firing, mill stabilization, trial operation and full load operation of Unit-2 of the project shall commence in April 2015 post commissioning of individual systems like coal handling system, ash handling system, mill reject system, etc. As such, the petitioner will be in a position to initiate coal firing and testing from April 2015, depending upon the availability of coal.

7. The petitioner has submitted that the Hon`ble Supreme Court vide its order dated 24.9.2014 has cancelled the captive coal block (Durgapur-II /Sariya coal block) which was allotted to the petitioner in the year 2007, along with other coal blocks allotted between the period 1993-2010. The petitioner has submitted that due to cancellation of said captive coal block and due to non-availability of coal linkage, the commissioning of Unit-2 has been delayed as the coal produced from the said captive coal block was to be used for generation of power from Unit-2. The petitioner has submitted that the availability of coal is expected to improve within five months post completion of auctioning of coal blocks.

8. The petitioner has submitted that it is seeking extension of time for injection of infirm power into the grid for *bonafide* reasons and not to take undue advantage of the same. The petitioner has submitted that no harm, loss and injury would be caused to anyone if the prayers are allowed.

9. During the course of hearing on 15.1.2015, learned counsel for the petitioner reiterated the submission made in the petition and submitted that in the present petition,

the petitioner has made two prayers, namely one for seeking permission for drawal of startup power for Unit-2 for the period when the Unit-1 is not in operation and other for seeking extension of time for injection of infirm power into the grid for testing including full load testing for testing from Unit-2 of the project beyond six months from initial synchronization and upto 30.6.2015 or the date of commercial operation of Unit-2, whichever is later. Learned counsel for the petitioner submitted that start up power is required as presently Unit-1 is under shut down due to withdrawal of LTA`s permission by CTU, though unit-1 has already been declared under commercial operation. He further submitted that drawl of startup power from the grid is not being allowed by Western Load Despatch Centre which is required for completion of pending work. Learned counsel for the petitioner submitted that pending rectification work shall be completed by March, 2015 and the testing and full testing shall start from April, 2015.

10. Learned counsel for the petitioner submitted that start-up power as well as extension of time for injection of infirm power may be required from April, 2015 upto COD or 30.6.2015 whichever is earlier.

11. We have considered the submission of the learned counsel of the petitioner. Since start-up power and extension of time for injection of infirm power during testing including full load testing may be required from April, 2015, no purpose will be served to keep the petition pending. Accordingly, the petition is disposed of with a liberty to the petitioner to approach the Commission one month prior to the intended date of drawal

of startup power and injection of infirm power during testing including full load testing from Unit-2 of the project.

Sd/-
(A.S. Bakshi)
Member

sd/-
(A. K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson